

Listed on : 24.8.2016  
Court : R-2  
Item No. : 91

**SECTION III-A  
IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION**

**CIVIL APPEAL NOS. 294 & 295 of 2016**

**GHAZIABAD DEVELOPMENT AUTHORITY**

**...APPELLANT**

**VERSUS**

**THE COMMISSIONER OF INCOME TAX & ORS.**

**...RESPONDENTS**

**OFFICE REPORT**

The matters above-mentioned were listed before the Ld. Registrar's Court on 14<sup>th</sup> July, 2016, when he was pleased to pass the following order:-

**"Four weeks time, as last chance is given to the learned Counsel for the appellant for filing the spare copies of the petition whereafter NLPA shall be issued to the respondents with utmost dispatch.**

**List again on 24.8.2016."**

It is submitted that Counsel for the appellant **has not filed spare copies of petition of appeal** for issuance of Notice of Lodgment of Petition of Appeal for effecting service upon the respondent No. 4 and for the record of the High Court so far.

Service in respect of respondent No. 4 is incomplete.

The matters above mentioned are listed before the Ld. Registrar's Court for orders.

DATED THIS THE 22ND DAY OF AUGUST, 2016.

**ASSISTANT REGISTRAR**

Copy To:

Mr. Sunil Kumar Jain, Advocate  
Mrs. Anil Katiyar, Advocate

**ASSISTANT REGISTRAR**